



**SPECIAL LEAVE PETITION (CRL.) NO. 6555 OF 2015**

The application for exemption from surrendering (Criminal Miscellaneous Petition No. 6521 of 2010) in the matter above mentioned was listed before the Hon'ble Judge in Chambers on 30.04.2015 when His Lordship was pleased to pass the following order:

**"Crl.M.P. for exemption from surrendering is rejected. However, the petitioner Nos. 1 & 2 are granted four weeks' time to surrender.**

**In case the petitioner Nos. 1 & 2 surrender within four weeks from today and submits proof in this regard in the Registry within the aforesaid time, the matter shall be posted for consideration before the Court within two weeks therefrom."**

It is submitted that Counsel for the petitioners has on 04.08.2015 filed proof of surrender of the petitioner Nos. 1 and 2 (copy enclosed). There is a delay of 67 days in filing the proof of surrender of the petitioner Nos. 1 and 2. The Counsel has not filed application for condonation of delay in filing proof of surrender of the petitioners.

It is further submitted that petitioner No. 3 is already in Jail.

It is lastly submitted that the instant matter has been tagged with Special Leave Petition (Crl.) No. 6553 of 2015 arising out of Criminal Miscellaneous Petition No. 6076 of 2015 as both are arising out of common order and being listed together.

The matters above mentioned are, therefore, listed before the Hon'ble Court with this office report.

DATED this the 21<sup>st</sup> day of August, 2015.

ASSISTANT REGISTRAR

Copy to: Mr. Rameshwar Prasad Goyal, Advocate

ASSISTANT REGISTRAR